

	<i>No. of Agencies</i>	<i>No. of Projects</i>	<i>Amount sanctioned</i>
Sikkim	**	**	**
Tamilnadu	164	252	5,40,24,354
Tripura	1	1	1,11,100
Uttar Pradesh	276	405	6,54,68,969
West Bengal	198	351	8,69,16,971
Total	1,590	2,438	60,15,31,024

Treatment of Agriculture at par with Industry

273. SHRI UTTAM RATHOD: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have decided to treat agriculture at par with industry; and

(b) if so, the salient features of the scheme drawn up for providing infrastructural facilities, allocation of funds etc., for agriculture?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) and (b). At present there is no proposal under consideration. However, agriculture will be given very high priority in the Eighth Five Year Plan.

Inclusion of Non-Loanee Farmers under Comprehensive Crop Insurance Scheme

274. SHRI L.K. ADVANI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Group constituted by Government to conduct the review of the Comprehensive Crop Insurance Scheme,

while considering the case of covering the poor/marginal farmers under the scheme, recommended for a separate scheme for non-loanee farmers;

(b) whether Government have considered the recommendation made by the Group; and

(c) if so, whether it has been accepted by Government and if not the reasons therefor?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) The Group recommended that a separate scheme be framed for non-loanee farmers, to be operated on an experimental basis, at an appropriate time.

(b) Yes, Sir.

(c) The proposal for inclusion of non-loanee farmers was deferred as it was not found feasible for implementation at present, because of large financial implications and administrative problems.

Constitution of Jammu and Kashmir

275. SHRI L.K. ADVANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) date-wise steps taken to get the words "Secular and Socialism, Unity and Integrity" added to the Constitution of Jammu and Kashmir; and

(b) the outcome thereof?
THE MINISTER OF HOME AFFAIRS
(SHRI MUFTI MOHAMMED SAYEED): (a) and (b). A statement is given below.

STATEMENT

<i>Date</i>	<i>Events</i>
1	2
3.1.1977	Constitution (Forty-second Amendment) Act brought into force.
18.3.1977	The Government of Jammu and Kashmir gave their concurrence to extend the Constitutional Amendments to the state with the condition that certain sections should be brought into effect w.e.f. 21.3.1977 itself.
November 1977	The new Government in Centre decided to nullify many amendments carried out to the Constitution by Forty-second Amendment Act by bringing in another. Constitutional Amendment Act and therefore not to act on the concurrence of the State Government of Jammu and Kashmir.
4.1.1978	Decision not to act on their concurrence conveyed to the State Government.
April, 1978	Constitution (Forty-third Amendment) Act was enacted which omitted certain provisions of Forty-second Amendment Act.
20.6.1979	Constitution (Forty-fourth Amendment) Act, 1978 brought into force
12.10.1983	A revised and consolidated reference was made to the State Government.
9.11.1983	Reminder to State Government.
24.11.1983	State Law Secretary informed that the matter under consideration of the Government.
12.3.1984	Reminder to State Government.
16.3.1984	State Law Secretary informed that a Cabinet sub-Committee has been constituted on 7.3.1984 to examine the matter before final decision is taken by the State Government.

1	2
10.8.1984	Reminder to State Government
6.9.1984	
9.10.1984	
3.1.1985	
19.2.1985	
17.6.1985	
20.11.1985	
31.12.1985	
11.2.1986	
21.12.1987	Home Minister wrote to the Chief Minister, Jammu and Kashmir to examine the matter expeditiously and convey the concurrence.
13.1.1988	Reminder to State Government
12.1.1988 (Received in Desk on 14.1.1988)	The Chief Minister, Jammu and Kashmir informed "this matter, has no doubt, remained under our consideration for quite some time. We will, however, convey our views shortly".
10.8.1988	Reminder to State Government
06.1.1989	
04.4.1989	
10.7.1989	
26.10.1989	
15.12.1989	

Indian Nationals in Jails of Different Countries

276. SHRI L.K. ADVANI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of Indian nationals languishing in jails in different countries as on date, country-wise and the number of defence personnel out of them in each case;

(b) the number of cases taken up by Government with the concerned countries for their release, country-wise; and

(c) the number of Indian nationals released by each country during each of the

last three years and the current year so far?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) and (b). Information as on 26.12.1989 available in respect of 56 countries is given in statement I below. The list of countries where there are no Indian nationals in jails as on the same date is given in statement II. In respect of the remaining countries, information is being collected and will be placed on the Table of the House.

(b) All cases of Indian nationals detained in foreign countries are taken up by our Missions with the concerned local authorities as soon as information regarding